श्री पीलु मोडी : अब श्री जगजीवन राम को भी गवर्नर बना दिया जाये ।

श्री फ़खरुद्दीन अली अहमद : इस मामले में रेसपांसीबिलिटी फ़िक्स करने का भी सवाल है। हम इस मामले को एस्टीमेट्स कमेटी के पास भेज रहे हैं । उसके फ़ैसले के मुताबिक हम जो भी एक्शन ले सकेंगे, वह जरूर लेगें ।

MR. SPEAKER ; Next question. Mr. Limaye.

SHRI SAMAR GUHA : Sir, I had pursued the question for a whole year and on that, the Estimates Committee have submitted a report. I am on defence. I am on a different point.

MR. SPEAKER : I have called the next member. It is a point of order or a supplementary ?

SHRI SAMAR GUHA : I want to put a supplementary. There is a serious complaint of cheating. I want to know what steps they have taken against this company...

MR. SPEAKER : Please sit down. The minister has said that on the recommendations of the Estimates Committee, they are sending their reply to the Estimates Committee and they will take any action that is necessary. What else do you want ? Please do not enter into arguments. I have already called the next question.

Sale of shares of National Rayon to Kohinoor Mills by Kapadias

337. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government received a communication from a Member of Parliament about the sale by the Kapadias of National Rayon shares to Kohinoor Mills, a concern belonging to the erstwhile Killick Nixon Group, now controlled by the Kapadias;

(b) whether it is a fact that the Kohinoor Mills are already incurring losses and the purchase of the National Rayon shares will burden this Company with further losses;

(c) whether Government have since carried out an inquiry into the whole affair; and

(d) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir.

(a) The company suffered loss of Rs. 55,92,766 in 1968 and prior to this the company was making profits. Shares of National Rayon Corporation Limited are listed on the Stock Exchange and whether the investment by the company will burden it with further losses depends on the movement of share prices of National Rayon Corporation Ltd.

(c) Necessary enquires were made from the company.

(d) Enquires made have revealed that 1725 shares of National Rayon Corporation Limited were purchased through M/s. Champaklal Jamnadas, Brokers, in July-August, 1969 in three lots at the rate of Rs. 480.50, Rs. 446/- and Rs. 445.50 per share and the total amount paid for the said shares was Rs. 7,90,662.50.

श्री मधु लिमये : जिस मामले पर अभी चर्चा चल रही थी, उसी तरह यह मामला भी साल डेढ़ साल से चल रहा है । मंत्री महोदय ने स्वीकार किया है कि कोहेनूर मिल्स पहले मुनाफ़ा कमाती थी, लेकिन अब यह कम्पनी किलिक निक्सन की अन्य सब कम्पनियों की तरह कपाड़िया के हाथ में चली गई है । ये लोग नैशनल रेयन के शेयरों को खरीद कर उन का बोझ कोहेनूर मिल्स पर डाल रहे हैं । उन्होंने सारी बातों को कुबूल किया है । क्या मंत्री महोदय यह बताने की कृपा करेंगे कि वह कपाड़िया ग्रुप के खिलाफ क्या कार्यवाही करने जा रहे हैं ? जिस से कोहेनूर मिल की रक्षा होगी क्यों कि इस वक्त सूति कपड़े के धन्धे में

बड़ा संकट आया है। तो यह मिल भी चौपट हो जायगी। इसलिए मैं मंत्री महोदय से जानना चाहूंगा कि वह क्या कार्यवाही करने जा रहे हैं ?

SHRI RAGHUNATHA REDDY : I would submit that the shares were purchase in 1969, but the loss I had mentioned relates to 1969. One cannot relate the loss that has been suffered in 1968 to the purchase of the shares in 1969.

श्री मधुलिमये : अध्यक्ष महोदय, मेरा यह प्रश्न ही न हीं समझे। क्लिक निक्सन ग्रुप को जब कपाड़ियों ने लिया तो इनका मैनिपुलेशन शुरू हो गया। पहले कोहनूर कम्पनी मुनाफा कमा रही थी। इनके हाथ में चले जाने के बाद 55 लाख का घाटा हो गया और भी घाटा होता जायगा। पहले यह क्लिक निक्सन की यह कोहनूर मिल अच्छी तरह चल रही थी। कपाड़िया के हाथ में आने के बाद इसके अन्दर नुकसान होने लगा। तो यह शेयर का जो सारा ट्रांजेक्शन है उससे और घाटा होगा। अध्यक्ष महोदय, मैं आप का संरक्षण चाहता हूं। कम्पनी कानून मंत्रालय के हाथ में बहुत सारे अधिकार हैं। लेकिन इन सारे अधिकारों का यह लोग दुरुपयोग कर रहे हैं जैसे टाइम्स आफ इंडिया वेनेट कोलेन के मामले में हमने सचेत किया। इसलिए आप उन को निर्देश दीजिए कि वह सदन को यह बताएं कि कोहनूर मिल की रक्षा करने के लिए वह क्या ठोस कार्यवाही कर रहे हैं ? (व्यवधान)·····डेढ़ साल से मामला चल रहा है। यह कुछ नहीं कर रहे हैं सत्ता का दुरुपयोग कर रहे है अपनी पार्टी के लिए पैसा इकट्ठा करने के लिए।

SHRI RAGHUNATHA REDDY : As I said, the shares were purchased in 1969, but the loss I had mentioned relates to the accounts of 1968. For the accounting year 1968, the loss is shown as Rs. 55 lakhs and odd. The shares which Mr. Limaye mentions were purchased in 1969. One cannot relate the purchase of the shares 1969 to the loss suffered in 1968. There is no connection. As far as the rest of the matters which he had raised are concerned, certainly necessary action will be taken after gathering the necessary material.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा दूसरा सवाल है। अब तो मैं यह साफ कह देना चाहता हूं कि मंत्री महोदय को जो मैंने पत्र लिखा था वह पत्र भी इन की फाइल से गायब हो गया। यह एक डेढ़ साल पहले की बात है और इन्हीं कापड़िया के बारे में था···

अध्यक्ष महोदय : इन्होंने ही बताया था कि गायब हो गया या आप को किसी और जगह से मालूम हुआ ?

श्री मधु लिमये : नहीं, अध्यक्ष महोदय, इनके हाथ बहुत लम्बे जाते है। मिनिस्टरों की फाइलों से पत्र गायब होते हैं इन्होंने एक आदमी मेरे पास भेजा कि उस की नकल दे दीजिए आप, वह गायब हो गया है। मैं यह कहना नहीं चाहता था। लेकिन जब मैं इनके काम देख रहा हूं कि कम्पनी कानून मंत्रालय और उद्योग मंत्रालय इतनी सारी शक्ति अपने हाथ में इकट्ठा किए हैं लेकिन उसका इस्तेमाल शुद्धिकरण के लिए करने के बजाय पैसा इकट्ठा करने के लिए कर रहे हैं। यह मेरा आरोप है, इसकी जांच होनी चाहिए।

MR. SPEAKER : The question is very simple. We should not go into the period of 1968 and 1966. The straight forward question is, after the change of management the company has suffered a loss. What are your proposals to improve the working of this company ? I think this is what he wants to know.

SHRI RAGHUNATHA REDDY : The Company Law Administration is looking into this matter.

SHRI S. R. DAMANI : I know something about it...

श्री मधु लिमये : इसी से गर्मी आती है अध्यक्ष महोदय, यह कौन हैं बीच में जवाब देने वाले ?

SHRI S. R. DAMANI : I am concerned with the textile industry and I have every right to ask a asupplementary.

SHRI MADHU LIMAYE: You can ask a supplementary, but you have no business to answer any question.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, श्री लिमये ने यह आरोप लगाया है कि उन्होंने जो इस संबंध में पत्र लिखा था वह सरकार की फाइल से गायब हो गया और फिर मंत्री महोदय ने आदमी भेजा कि उस की नकल दे दें तो या तो मंत्री महोदय इस को डिनाई करें .....

श्री मधु लिमये : वह डिनाई कैसे कर सकते हैं ?

श्री अटल बिहारी वायपेयी : अध्यक्ष महोदय, यह बहुत गंभीर मामला है ।

अध्यक्ष महोदय : यह उन का आपसी मामला है ।

श्री अटल बिहारी वायपेयी : नहीं आपसी मामला नहीं है । अगर पार्लियामेंट के मेम्बर का पत्र सरकारी फाइल से गायब होता है तो यह आपसी मामला नहीं है । यह एक पब्लिक ईश्यू है । या तो इस को वह डिनाई करें या बताएं ।

The letter written by Shri Madhu Limaye was found missing from the file. Let him say, 'Yes' or 'No'.

DR. RAM SUBHAG SINGH : You may send for that file.

MR. SPEAKER : From the file of an hon. Member of Parliament the letter was missing. Why are you putting a question to the Minister ?

SHRI SURENDRANATH DWIVEDY: It is missing from his file and not from Shri Madhu Limaye's file. He must say whether what the hon. Member has said is correct or not. It is a serious allegation.

श्री रवि राय : अध्यक्ष महोदय, आपको कुछ कहना चाहिए । यह बहुत गंभीर मामला है । मधु लिमये जी की चिट्ठी रघुनाथ रेड्डी जी की फाइल से गायब हो गई ।

अध्यक्ष महोदय : अब वह कह रहे हैं, वह कांट्रेडिक्ट नहीं कर रहे हैं तो इसका मतलब है यह ठीक है ।

Electoral Rolls

*338. SHRI BANSH NARAIN SINGH :
+
SHRI KANWAR LAL GUPTA :
SHRI RAM SINGH AYARWAL :
SHRI SEZHIYAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Election Commission has decided to revise the electoral rolls by the 15th January next year;

(b) if so, the reasons therefor;

(c) whether it is also a fact that under the Constitution, the elections to the Lok Sabha must be held within six months from the date of completion of new electoral rolls; and

(d) the steps taken by the Election Commission to complete the Elections to the Lok Sabha within time if such an emergency arises ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YAMUS SALEEM : (a) Yes, Sir.

(b) Under article 324 of the Constitution, the Election Commission is vested with the superintendence, direction and control of, *inter alia* the preparation of electoral rolls. It is, therefore, the constitutional